

Government of India
Directorate General of Foreign Trade,
O&M Section
Udyog Bhawan, New Delhi 110 011

Dated: 26th March, 2007

O&M Instruction No. 6 / 07

Subject: Transfer of residual work of EPCG-III and EPCG-IV Sections with EPCG-I and II and fresh distribution of work for EPCG-I and II Section

Attention is drawn to O&M Instruction No.5 /1998 wherein work distribution of all the Sections in this HQ is given, which includes the four sections of EPCG Division.

2. In view of the reduced workload in EPCG-III and EPCG-IV Sections, it has been decided to transfer the residual work of EPCG-III and IV to EPCG-I and II and thus EPCG-III and IV sections are abolished.

3. Subsequent to the merger of work, the work distribution for EPCG-I and II is as follows:-

Name of the Section	Work allocation:
EPCG-I Section	<ol style="list-style-type: none">1. EO Monitoring work in respect of EPCG licences issued from 1.4.1990 to 31.3.1996;2. EO period extension cases of the above period;3. Audit paras for the above period;4. EPCG nexus cases;5. coordinating and conducting EPCG Committee Meetings;6. Parliament Questions on EPCG matter;7. Respective Court cases.8. Issuance of Import Certificate under Indo-US MOU;9. applications for import of cars/vehicles, if any received.
EPCG-II Section	<ol style="list-style-type: none">1. EO Monitoring work in respect of licences issued from 1.4.1996 to 31.3.1999 ;2. EO period extension cases of the above period;3. Audit Paras for the above period;4. references received from exporters pertaining to EPCG licences issued by RLAs;

	<ol style="list-style-type: none">5. Fresh EPCG applications referred by RLAs for seeking approval of CS and Hon'ble C&IM wherein the cif value is more than Rs.100 crores;6. Parliament Questions in respect of the licences issued during the above period;7. Court Cases pertaining to the above period;
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This issues with the approval of competent authority.

Sd/-
(KP Singh)
Dy. Director General of Foreign Trade

To
Addl DGFTs / EC / Jt. DGFTs/ Dy DGFTs

EPCG-I, II, III and IV

HRD-I, II and III.

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